

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 604
(TO BE ANSWERED ON 06.02.2020)

JUDGEMENT IN N.R. PARMAR CASE

604. SHRI NEERAJ SHEKHAR:

Will the **PRIME MINISTER** be pleased to refer to answer to Unstarred Question 2830 given in the Rajya Sabha on 12th November, 2019 and state:

- (a) whether Ministry has examined the judgement of the Supreme Court dated 19th November, 2019 which has overruled its judgement in N.R. Parmar Case;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay; and
- (d) by when the orders amending the OM dated 4th March, 2014 would be issued?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (d): Further to answer to Unstarred Question No. 2830 given in the Rajya Sabha on 12th December, 2019 regarding 'Overrule of Judgment in N.R. Parmar Case', it is informed that the judgement of the Hon'ble Supreme Court of India, vide Order dated 19.11.2019, in Civil Appeal No. 8833-8835/2019 arising out of SLP(C) Nos.19565-19567/2019 in the matter of K. Meghachandra Singh & Others v/s Ningam Siro & Others has given rise to several legal issues which require detailed examination. The judgement dated 19.11.2019 is still being examined in consultation with Ministry of Law and Justice. Therefore, the action to be taken by the Government of India will be decided once the consultation process is completed.
